

GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

GUJARAT ACT NO. V OF 1960

**The Gujarat Charged Expenditure
Act, 1960**

(As modified upto the 31st May, 2012)

THE GUJARAT CHARGED EXPENDITURE ACT, 1960.

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GUJARAT ACT No. V OF 1960.*

[THE GUJARAT CHARGED EXPENDITURE ACT, 1960.]

[22nd September 1960.]

An Act to provide that certain expenditure shall be charged on the Consolidated Fund of the State.

WHEREAS it is expedient to declare certain expenditure to be charged on the Consolidated Fund of the State and to provide for other matters as hereinafter specified for the purpose hereinafter appearing ; It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. This Act may be called the Gujarat Charged Expenditure Act, 1960.
2. In the Schedule the provisions mentioned in column 2 thereof of the enactments set out in column 1, shall, with effect from the 1st day of May 1960, be deemed to have been repealed, and with effect from that date, the provisions in column 3 of the Schedule shall be deemed to have been inserted in their place.
3. The Bombay Charged Expenditure Act, 1957, in its application to the State of Gujarat is hereby repealed.
4. The Gujarat Charged Expenditure Ordinance, 1960 is hereby repealed.

Short title.

Enactment providing for charging certain expenditure on the Consolidated Fund of the State

Repeal of Bom. V of 1957.

Repeal of Gujarat Ordinance No. II of 1960.

1. For Statement of Objects and Reasons, see Gujarat Government Gazette, 1960, Part V, p. 30.

* This Act was assented to by the Governor on the 19th September, 1960.